

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE
TRIBUNAL, MUMBAI**

REGIONAL BENCH - COURT NO. I

Excise Appeal No. 86877 of 2016

(Arising out of Order-in-Appeal No. CD/369 TO 373/BEL/2016 dated 13.05.2016 passed by the Commissioner of Central Excise (Appeals), Belapur)

M/s Shreyas Technologies

.... Appellant

Versus

Commissioner of Central Excise, Belapur

.... Respondent

Appearance:

None for the Appellant

Shri Sanjay Hasija, Supdt., Auth. Representative for the Respondent

CORAM:

HON'BLE DR. D.M. MISRA, MEMBER (JUDICIAL)

HON'BLE MR. C.J. MATHEW, MEMBER (TECHNICAL)

FINAL ORDER NO. A/86041 / 2020

Date of Hearing: 22.12.2020

Date of Decision: 22.12.2020

Per: Dr. D.M. Misra

This appeal is listed pursuant to the application by the Revenue. In the above appeal, the appellant had approached the Government under SABKA VISHWAS (LEGACY DISPUTE RESOLUTION) SCHEME, 2019. After necessary scrutiny, they were issued discharge certificate under SVLDRS-4 Form, which is placed on file. Consequently, the appeal is disposed off.

(Dictated and pronounced in open court)

**(C.J. Mathew)
Member (Technical)**

**(Dr. D.M. Misra)
Member (Judicial)**